

THE HIGH COURT OF MADHYA PRADESH
Mcr.41260/18
(Satish Vs. State of M.P.)

Gwalior Dt. 15/11/18

Shri Ankur Tiwari, Advocate for the petitioner.

Shri Yogesh Parashar, Public Prosecutor for the State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

The petitioner has filed this first application u/S. 439 Cr.P.C. for grant of bail.

The petitioner has been arrested on 20/2/2018 by Police Station Mau, District Bhind, (M.P.) in connection with Crime No. 30/18, registered in relation to the offences punishable u/Ss. 327/34, 392 IPC and Sec. 11/13 of the MPDVPK Act.

Learned Public Prosecutor for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

The petitioner is alleged with robbery arising out of theft of video camera and mobile which have been recovered from him. Though no one was named in the FIR but the TIP conducted within eight days of the incident has led to recognition of the petitioner. More over, the petitioner has criminal antecedents.

In view of the above, it would be appropriate to consider request for bail after examination of the victim or in case trial gets further delayed whichever is earlier.

Accordingly, with the above said liberty, the petition stands dismissed.

(Bu)

**(Sheel Nagu)
Judge**